

[Dr. G.S. Rajhans]

up of at least one coaching institute in every divisional headquarter which is predominantly rural so that candidates of these areas may make adequate preparation for Central Services Examination.

(viii) Demand for declaring Trivandrum Airport an International airport

SHRI T. BASHEER (Chirayinki) One of the persistent and just demands of the people of Kerala has been that the Civil Aerodrome at Trivandrum should be declared as an International Airport.

At present, more than 20 International flights are operating every week. As per records it is seen that more than five lakh passengers are utilising this airport for international flights every year.

If Trivandrum is declared as an international airport it may be possible for a few more selected international airlines to operate from Trivandrum which would mean that passengers to Gulf countries and other places may have the benefit of the liberal fare schemes. This will also greatly help the economic development of the State.

Considering all these facts, I request the Government of India to take steps to declare Trivandrum Airport as an International airport.

12.18 hrs.

DEMANDS FOR GRANTS, 1989-90—
CONTD.

Ministry of Energy—Contd.

[English]

MR. DEPUTY SPEAKER: Now we continue the discussion on the Demands for Grants under the control of the Ministry of

Energy. Shri Vasant Sathe may continue his speech.

THE MINISTER OF ENERGY (SHRI VASANT SATHE): Mr. Deputy Speaker, Sir, the other day I was specifically dealing with the question raised by some hon. Members from West Bengal about Bakreshwar and also about doing some illegal mining by the CIL. They also made certain allegations against the Prime Minister for having made an incorrect Statement about the BLF. As far as the allegation of the illegal mining is concerned, let me state that with the nationalisation, certain companies which were under Andrew Yule also automatically came with the Government. We were doing mining according to those rights. But in February, 1989, the Government issued a notification, taking away all rights of *Zamindari* and having them vested with the State Government. They said that ECL does not have the surface rights, but only the mining rights were there with the earlier company and therefore they asked us to stop mining. We have since then stopped mining in that area. The mines which were giving coal to Durgapur Projects Ltd. have been since then stopped. So, there is no illegal mining. Never was there any illegal mining done since 1973.

SHRI BASUDEB ACHARIA (Bankura): Illegal mining means without properly acquiring the site.

SHRI VASANT SATHE: Mr. Acharia, you came just now. You didn't listen to what I had stated earlier.

I had already stated about it. Mr. Basudeb Acharia, or your benefit, again I will repeat. It is true that these mines came to us with nationalisation. So, mining rights have come; surface rights have not come. You have taken over the *Zamindari* right in 1989. You said, we do not have the surface right, therefore, we should not do mining. We have stopped mining there. At no stage was there any illegality involved. Then you mentioned about subsidence and what we are doing about it. It is well-known that mining in Rani-ganj area, in Jharia area, in those areas has